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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A. No. 1821 of 1994

New Delhi this the 10th day of May, 1995

Mr. J.P. Sharma, Member (J)  
Mr. K. Muthukumar, Member (A)

Shri Niwas  
R/o 4/393, Ashok Nagar,  
Bahadurgarh.

...Applicant

By Advocate Mrs. Meera Chhibber

Versus

1. Union of India through  
Secretary,  
Ministry of Home Affairs,  
North Block,  
New Delhi.
2. Government of National Capital  
Territory of Delhi  
through Lt. Governor,  
Raj Niwas,  
Rajpur Road,  
New Delhi.
3. Commissioner of Police,  
Police Head Quarters,  
I.P. Estate,  
New Delhi.
4. Additional Deputy Commissioner of  
Police,  
South District,  
through I.P. Estate,  
Police Head Quarters,  
New Delhi.

...Respondents

By Advocate Shri Rajender Pandita

ORDER (ORAL)

Mr. J.P. Sharma, Member (J)

The pleadings in this case are complete. We heard Shri Rajender Pandita for the respondents earlier and the case was given a pass over. On the second call, Mrs. Meera Chhibber appeared. Shri Pandita for the respondents has furnished a copy of the order passed in OA No. 60 of 1995

in the case of Constable Devender Singh No.1670/SD Delhi Police Vs. Union of India & 2 others decided by the Principal Bench by the order dated 20.04.1995. The order passed is quoted below:-

" Learned counsel for the respondents has placed before us letter No.3212/SD(P-II) dated 17.04.1995 addressed to him by Shri Prabhat Singh, Additional Deputy Commissioner of Police, South District, New Delhi. The letter is taken on record. In this letter, it is mentioned that finalisation of the disciplinary proceedings initiated against the applicant will await the result of the criminal case. In view of this statement contained in the letter, no interference is required by the Tribunal at this stage.

In view of the above, the original application is dismissed. It will be open to the applicant to approach the Tribunal again when an adverse order is passed against him. There shall be no orders as to costs. Interim order, if any operating, shall stand discharged."

The learned counsel for the respondents has also given a copy of this order to the counsel for the applicant. The counsel for the applicant after having gone through the order expressed that the present application be also disposed of in terms of that order. We, without expressing any opinion on merits direct that the OA No.60/95 of Constable Devender Singh, who is co delinquent with Shri Niwas in the same departmental

enquiry for the same summary of allegations is disposed of in terms of the order passed by the Principal Bench referred to above. A copy of the order passed in OA No.60 of 1995 has been kept in this OA (OA No. 1821 of 1994).

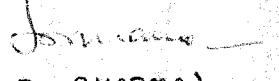
OA is, therefore, disposed of accordingly without no order as to costs.

The interim order is, therefore, vacated in terms of the

aforesaid order.

  
(K. MUTHUKUMAR)  
MEMBER (A)

RKS

  
(J.P. SHARMA)  
MEMBER (J)

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